

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO. 533

TO BE ANSWERED ON WEDNESDAY, THE 06.02.2019

Appointment of Judges

533. SHRI J.C. DIVAKAR REDDY:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Supreme Court Collegium has proposed names for appointment of Judges of High Court of Andhra Pradesh and Telangana States, post bifurcation of the State;
- (b) if so, the details thereof;
- (c) the details of the vacant posts of Judges in High Court and other posts in various courts in Andhra Pradesh;
- (d) the time by which all these posts are likely to be filled up; and
- (e) the present status of construction of new High Court at Amaravati in Andhra Pradesh?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE
AFFAIRS
(SHRI P.P. CHAUDHARY)**

(a) and (b): The “Andhra Pradesh Reorganisation Act, 2014” came into force with effect from 2nd June, 2014, and the erstwhile State of Andhra Pradesh was bifurcated into two States namely (i) the Andhra Pradesh State and (ii) the Telangana State. The High Court of Judicature at Hyderabad served as a common High Court for the States of Telangana and

Andhra Pradesh till a separate High Court for the State of Andhra Pradesh was constituted at Amaravati on 01.01.2019. Since the bifurcation of the State of Andhra Pradesh in 2014 and till the constitution of separate High Court for the State of Andhra Pradesh on 01.01.2019 the Supreme Court Collegium has recommended the names of 05 Judicial Officers and 06 Advocates for appointment as Judges of the High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh.

(c) and (d) : As on 31.01.2019, post of 24 Judges are vacant in the High Court of Andhra Pradesh. Filling up of vacancies in the High Courts is a continuous and collaborative process of the Judiciary and the Executive involving various Constitutional Authorities. Hence, the precise time frame for filling up of the post of Judges in the High Court cannot be indicated. As per the existing Memorandum of Procedure, the initiation of proposals for appointment of Judges of High Court must be initiated well in time by the Chief Justice of the concerned High Court.

The subject matter relating to other posts and vacancies in the subordinate judiciary falls within the domain of the High Court and the State Government of Andhra Pradesh. The Central Government has no role in this matter.

(e): New High Court for the State of Andhra Pradesh has been constituted at Amaravati with effect from 01.01.2019 for which infrastructure has been provided by the State Government.

